

National Company Law Tribunal
Allahabad Bench
Allahabad

CP No.6/Ald/2017

**ATTENDANCE-CUM-ORDERSHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW
TRIBUNAL ON 24.04.2017.**

NAME OF THE COMPANY: *M/S Jubilant Securities Private Limited*
SECTION OF THE COMPANIES ACT: u/s ²³⁰⁻²³² of the Companies Act, 2013.

Sl. No.	Name	Designation	Representation	Signature
1.	Rahul Agrawal	Advocate	Petitioner	Rahul Agrawal
2.	M. K. Bagri	OL, ALD	RD (NCLT) OL ALD	M. K. Bagri 24/4/17

Order dated 24.04.2017

CP No. 6/Ald/2017 M/s Jubilant Securities Private Limited

Shri Rahul Agrawal Counsel for the Company Petitioner. Shri M.K. Bagri LD. OL for the Central Govt. seeks time for filing affidavit of RD/ROC.

In the present matter the company petitioners made request to dispense with the convening of meeting of its Preferential Shareholder, Secured & Unsecured Creditors. It is reported that they through their letters/affidavits have expressed no objection to and given consent for sanction of the proposed scheme. Hence the present petition as first motion application is filed before this Tribunal.

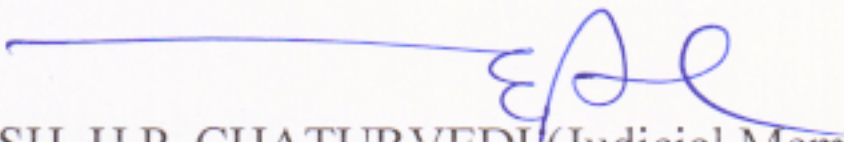
It is also reported that in Company Petitioner No.1 there are two equity shareholders and three Preferential Shareholders while in Company Petitioner No.2 there are two equity shareholders. All of them have given written consent for sanction of the proposed scheme. Further there are Nil Secured Creditor and Four Unsecured Creditor in respect of Company Petitioner No.1 while only two Unsecured Creditor in Company Petitioner No.2. Such submission made by the counsel is taken on record.

Having heard the counsel for the company petitioner LD. OL we are of the view that prayer sought for by company petitioner for dispensing with the meeting of the Preferential Shareholder, Secured & Unsecured Creditors deserved to be allowed. Hence the meetings of its Preferential Shareholder, Secured & Unsecured Creditors are dispense herewith.

The petitioners are further directed to effect publication in newspapers in its English & Hindi version having wide circulation over the area where the registered office of the companies are situated by giving minimum 30 days' time from the date of hearing fixed before this Tribunal and to invite response/objection in respect of the present company petition from public concern. The office of ROC may file its affidavit meanwhile.

Further a liberty is granted to the company petitioners for filing second motion petition. In view of the above, the CP is allowed and stands disposed.

List the matter on 01.06.2017.


SH. H.P. CHATURVEDI (Judicial Member)